

SHRI AZIZ QURESHI: They are going to meet the same fate.

SHRIB.K. GADHVI: Perhaps, the worst fate because, at that time, the people who were leaders of that grand alliance had a little integrity. But these people have got nothing. They are totally bereft of that integrity and morality. Therefore, they will face the worst.

Shri Rajhans mentioned about the persons who go from Bihar to Punjab and get killed there. I should tell him that whoever is killed, whether he is a man belonging to Punjab or an outsider, by the terrorist, Rs. 20,000 compensation is paid to him. Shri Rajhans mentioned that sometime he was not in a position to verify the whereabouts of a migrant labour who had gone to Punjab. I may tell him that he can write to the Government of Punjab. That is the only machinery to verify the whereabouts of a man and they will report back to him, they will reply back to him, if a man is available in Punjab. Therefore, to say, that there is no machinery to verify the whereabouts of a labourer or he is not traceable, is not correct. The Punjab Government would do all the needful.

Shri Bhatia and other Members suggested that there should be a scheme of amnesty. Certainly, I would pass on this suggestion to the Home Ministry for their due consideration. After all, it is our policy that those who give up the violence and speak under the Constitution, they are welcome to have talks with us. We want a solution to the Punjab problem. As you know, solution of Punjab has not been a law and order situation. It has got great complexity. Let us hope that wisdom also prevails upon our neighbourly countries and they also shun with this prompting of the violent activities from across the border. I believe, it will prevail upon them because the present Government of our neighbourly State, namely, Pakistan and their Prime Minister has experienced the fascist tendency in the death of her father.

Not very many points have been raised

in this discussion. With these few large political observations as I stated—because Members only dwelt upon the larger and broad views—I commend these Demands for Grants to the House.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants (Punjab) for 1989-90 to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth Column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1990, in respect of the heads of demands entered in the second column thereof against Demands 1 to 30."

*The motion was adopted*

18.18 hrs.

PUNJAB APPROPRIATION (NO.2) BILL,  
1989

[*English*]

MR. DEPUTY-SPEAKER: The Minister may now move for leave to introduce the Appropriation Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment any appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90."

*The motion was adopted*

SHRI B.K. GADHVI: I introduce the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI B.K. GADHVI: I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bills to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90 be taken into consideration."

*The motion was adopted*

MR. DEPUTY-SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and Schedule stand part of the Bill."

*The motion was adopted*

*Clauses 2 and 3 and the Schedule were added to the Bill*

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting formula and the long Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill*

SHRI B.K. GADHVI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bills be passed."

*The motion was adopted*

18.20 hrs.

#### SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to move:

"That the Bill to establish the Small Industries Development Bank of India as the principal financial institution for the promotion, financing and development of industry in the small scale sector and to co-ordinate the functions of the institutions engaged in the promotion, financing or developing industry in the small scale sector and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY SPEAKER: The Minister may make his speech tomorrow.